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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

RA No.16/97 (OA No.1121/92) Date of order: 27.1.1998

1. Union of India through the Secretary, Ministry of Information and Broadcasting, New Delhi.
2. The Director General Doordarshan, Mandi House, New Delhi.
3. The Director, Doordarshan Kendra, Jhalana Doongari, Jaipur.

.. Review Applicants

Versus

Smt. Sapna Mahesh, 4-EA, Jawahar Nagar, Jaipur.

.. Respondent

Mr. U.D.Sharma, Counsel for the applicants in the RA

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CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

This is a Review Application filed by the respondents in OA No. 1121/92, Smt. Sapna Mahesh v. Union of India and others, seeking a review of the order passed in the said OA on 10.1.1997 (Ann. RA/1). The review has been sought by the respondents in the OA on two grounds. One is that the further panel referred to in paragraph 4 of the said order is actually of ineligible candidates but it has not been so described in the order of the Tribunal. Another ground on which the review has been sought is that while it has been observed in paragraph 4 that the applicant would be eligible for consideration for regularisation in accordance with her turn in the said panel, it has not

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been clarified that the said consideration would be in accordance with the rules.

2. We have heard the learned counsel for the respondents in the OA and have gone through the material on record.

3. We are of the view that there is no ambiguity in the order passed by the Tribunal in respect of the matters referred to in the RA, regarding the applicant. Therefore, in our view no clarifications or elaborations as sought by the respondents in the OA are called for. In the circumstances, the Review Application is dismissed.

4. This application for review is delayed by 144 days. In the circumstances after hearing the learned counsel for the applicants in the RA, we deem it appropriate to condon the delay in filing the Review Application. Hence, we have chosen to dispose of the Review Application on merits.

5. Name of Mr. R.N.Mathur has been shown as the counsel for the respondent in the RA i.e. applicant in the OA. But in fact, no notice was issued to the respondent in the RA. In the circumstances, name of Mr. R.N.Mathur shall not be shown as the counsel for the respondent in the RA.



(Ratan Prakash)

Judicial Member



(O.P. Sharma)

Administrative Member